

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01671/2018**

**Dated Wednesday the 2<sup>nd</sup> day of January Two Thousand Nineteen**

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)  
HON'BLE MR. P. MADHAVAN, Member (J)**

N.P.Elumalai,  
No. 39, Kaman Koil Street,  
Nedummozhianur,  
Villupuram District,  
Pin 604306.

....Applicant

By Advocate M/s. S. Shinu

Vs

1.Union of India rep by,  
General Manager,  
Southern Railway,  
Park Town, Chennai 600003.

2.The Senior Divisional Personnel Officer,  
Chennai Division,  
Southern Railway,  
Park Town, Chennai 600003.

3.The Divisional Finance Manager,  
Office of the Divisional Railway Manager,  
Southern Railway,  
Park Town, Chennai 600003. ....Respondents

By Advocate Sr. Counsel, Mr. V. Radhakrishnan  
for Standing Counsel, Mr. P. Srinivasan

**ORAL ORDER****(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the entire records relating to the service of the applicant with the PPO No. 20167060201305 and service certificate from the respondents and direct them to revise the pension of the applicant taking into account the total period of service spent on Temporary capacity followed by regularization and eventually appointed substantially as a permanent employee in the Southern Railway and 50 % of the period of service spent on Casual Labour as qualifying service of the applicant for the purpose of pension and other attendant benefits and pass such further or other orders as this Hon'ble Tribunal may be pleased to deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant had made a representation on 11.03.2017 to which no response had been received till date. The applicant would be satisfied if the competent authority is directed to consider the representation and pass orders within a time limit to be stipulated by the Tribunal.
3. Senior Counsel for Railways, Mr. V. Radhakrishnan appears and takes notice for the respondents on behalf of Standing Counsel, Mr. P. Srinivasan.
4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider Annexure A3 representation dt. 11.03.2017 in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.
5. OA is disposed of at the admission stage.

**(P. Madhavan)**  
**Member(J)**

**(R. Ramanujam)**  
**Member(A)**

**02.01.2019**

SKSI